CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Service Tax Appeal No. 89521 of 2018

(Arising out of Order-in-Appeal No. IM/CGST/A-I/MUM/207/18-19 dated 30-7-2018 passed by the Commissioner of Central Tax (Appeals-I), Mumbai)

........Appellant

DEVANAND CONSTRUCTION
Maleghar Vashi Road
Kandalepada, Pen
Raigad

VERSUS

Commissioner of C.E. & S.T. - RAIGAD ....Respondent
null 4th Floor
Kendriya Utpad
Shulk Bhawan, Plot-01 Sec. 17
Khandeshwar
Raigad-410206

APPERANCE:

None appeared for the Appellant
Shri Onil Shivadikar, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87341/2019

Date of Hearing: 17-12-2019

Date of Decision: 17-12-2019

SUVENDU KUMAR PATI:

Appellant is absent. None represented it. As directed by order dated 02-12-2019, Learned Authorised Representative for respondent department submitted that SVLDRS-3 acknowledgement received under Sabka Vishwas Scheme, indicates that application of the appellant has been disposed of and notice for 30% payment has been issued to the appellant to make payment and obtain Discharge Certificate before the due date. Since applicant has voluntarily opted for the benefits of scheme and applied for resolution of its dispute under the scheme which has been accepted, the appeal is to be dismissed as the same is to be treated as deemed withdrawal.

2. The appeal is therefore dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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